

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**FIRESTAR DIAMOND INTERNATIONAL PRIVATE LIMITED**

Relevant Particulars	
1	Name of Corporate Debtor Firestar Diamond International Private Limited
2	Date of Incorporation of Corporate Debtor 9 <sup>th</sup> September 2006
3	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies - Mumbai Registration Number – 164429
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor CIN: U51909MH2006PTC164429
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor <b>Registered Office:</b> Unit No.23, 3 <sup>rd</sup> Floor, Tower - II, Wing B, Kohinoor City, Kiroli Road, Off LBS Marg, Kurla (W), Mumbai – 400070 <b>Corporate Office:</b> 2 <sup>nd</sup> Floor, Trade Point Building, Kamala Mills Compound, Lower Parel, Mumbai - 400013
6	Insolvency Commencement Date in respect of Corporate Debtor Date of Order: 25 <sup>th</sup> September 2019 Date of Receipt of Order: 10 <sup>th</sup> October 2019
7	Estimated date of closure of Insolvency Resolution Process 23 <sup>rd</sup> March 2020 (180 days from 25 <sup>th</sup> Sept 2019)
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional <b>Name:</b> Ram Ratan Kanoongo <b>IBBI Registration No:</b> IBBI/IPA-001/IP-P00070/2017-18/10156
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board. <b>Address:</b> 1006, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. <b>email:</b> rrkanoongo@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional <b>Headway Resolution and Insolvency Services Pvt. Ltd.</b> 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirpfdi@gmail.com
11	Last date for submission of claims 24 <sup>th</sup> October 2019 (14 days from date of receipt)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the **Firestar Diamond International Private Limited** vide its Order CP(IB)-2096/(MB)/2019 dated 25<sup>th</sup> September 2019; Copy of order received on 10<sup>th</sup> October 2019.

The creditors of **Firestar Diamond International Private Limited** are hereby called upon to submit a proof of their claims on or before 24<sup>th</sup> October 2019 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Name and Signature of Interim Resolution Professional: Ram Ratan Kanoongo**  
**Date and Place: 11<sup>th</sup> October 2019 and Mumbai**

  
